

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:7301
ANSWERED ON:13.05.2005
PROPOSAL FOR GIVING PUNITIVE POWER TO PFRDA
Tripathy Shri Braja Kishore

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal to give any punitive power to the Provident Fund Regulatory and Development Authority to deal with the fraudulent of public money;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) action taken by the Government against the officials who did not deposit the GPF subscription with the provident authority?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) to (c): Government has proposed a legislative framework to give statutory powers to the Pension Fund Regulatory and Development Authority. The proposed legislation includes provisions for stringent penalties, including monetary penalties upto Rupees twenty five crores and imprisonment upto ten years, for failure to comply with the regulatory provisions.

(d): As per the existing rules for GPF, if a subscriber fails to subscribe as required, arrears of subscription are recovered with interest from such subscriber.